

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A.488/99 in
OA.No.806/99 &
OA.No.806/99. _

Dt. of Decision : 02-07-99.

H.Hanumantha Rao

.. Applicant.

Vs

1. The General Manager,
South Eastern Railway,
Garden Reach, Calcutta.
2. The Divl.Rly. Manager, (Personnel),
Dondaparthi, Waltair Division,
Visakhapatnam-20.

.. Respondents.

Counsel for the applicant : Mr.Bhaskar Poluri

Counsel for the respondents : Mr.C.V.Malla Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI P.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



..2/-



ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR MEMBER (J))

Heard Mr.Srinivas for Mr.Bhaskar Poluri, learned counsel for the applicant and Mr.Venugopal for Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. This MA is filed to condone the delay of 9 years ~~7 months 29 days~~ in filing this OA.

3. The applicant has filed this OA to consider the stagnation increment sanctioned to him for fixation of pay at the time of promotion as Deputy Chief Controller and Chief Controller Gr-II.

4. The reason given for condoning the delay in the affidavit is that due to ill health related to old age ^{and he} ~~he~~ could not travel to Hyderabad to file the OA. The above explanation is absolutely unacceptable. Hence, the MA is dismissed.

5. As the MA is dismissed the OA stands rejected.
No costs.

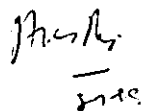

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

2.7.99


(R.RANGARAJAN)
MEMBER (ADMN.)

Dated : The 2nd July, 1999.
(Dictated in the Open Court)

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sme

1st AND 11th COURT.

COPY TO:-

1. HDHND
2. HHRP M(A)
3. HBSIP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

28/7

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR :
MEMBER (JUDL)

ORDER: Date. 2/7/99

ORDER / JUDGMENT

MA./RA./CP.NO 288/99

IN

DA.NO. 806/99

20A 806/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

MA 20A
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

22 JUL 1999

हैदराबाद न्यायपीठ
HYDERABAD BENCH